

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.88/AT/2025

Subject : Petition under, Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the ISTS Grid connected 1400 MW Firm & Despatchable Power from ISTS connected Renewable Energy Power Projects coupled with Energy Storage System selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 9.6.2023 and its amendments thereof.

Petitioner : NHPC Limited

Respondents : UP Power Corporation Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Rajesh Joshi, NHPC
Shri Jagpal Singh, NHPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Harsh Shukla, Advocate, UPPCL
Shri Ankit Parsoon, Advocate, ACME Cleantech
Ms. Pratiksha, Advocate, ACME Cleantech
Shri Shubham Singh, Advocate, ACME Cleantech SPL
Shri Adarsh Kumar Bhardwaj, Advocate, ACME Cleantech SPL
Ms. Sanjeevani Mishra, Advocate, ACME Cleantech SPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff for the ISTS Grid connected 1500 MW Firm & Despatchable Power Renewable Energy (FDRE) Power Projects coupled with Energy Storage System selected through the Competitive Bidding Process as per the Guidelines issued by the Ministry of Power dated 28.7.2023 and its amendments thereof. The learned counsel for the Petitioner further submitted that there had been a delay in obtaining consent from buyers, and there was an apprehension that NHPC might not be able to secure consent for the full capacity from the DISCOMs. Accordingly, the learned counsel prayed for the condonation of delay in filing the Petition.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner to submit on the affidavit the reasons for the delay in approaching the Commission for the adoption of the tariff as per the Guidelines and the status of the communications with MNRE in this regard. Further, to file the status of the PPA/PSA for the entire capacity allocated to the bidders who participated in the e-Reverse Auction.

4. The Petition shall be listed for further hearing on **3.4.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)